

**DIVISION BENCH**

**ITEM NO.114**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP No.26ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 4<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

|                            |   |
|----------------------------|---|
| <b>NAME OF THE COMPANY</b> | <b>VISHWA PRATAP SINGH V/S ROC,<br/>KANPUR &amp; ANR.</b> |
| <b>UNDER SECTION</b>       | <b>252 (3) OF COMPANIES ACT, 2013</b>                     |

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Vipin Kumar Kushwaha, Adv. *: For the Petitioner*  
Sh. Shivendra Bahadur Singh, CGSC *: For the ROC*  
Sh. Ankur Srivastava, Proxy for *: For the I.T. Deptt.*  
Sh. Niraj Kumar Singh, Adv.

**ORDER**

Ld. Counsels representing the parties are present physically.

- 1.** Ld. Counsel representing the Petitioner seeks and is granted two weeks time to file the rejoinder to the reports filed on behalf of the ROC as well as the Income Tax Department by serving an advance copy to the opposite sides.
- 2.** Let the matter be adjourned for further hearing on 25<sup>th</sup> July, 2024.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**4<sup>th</sup> July, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*